GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2081 ANSWERED ON FRIDAY, THE 11TH DECEMBER, 2015/ [AGRAHAYANA 20, 1937 (SAKA)]

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

2081. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) have become operational in the country;
- (b) if so, the details thereof along with the staff pattern/strength and the budget provision; and
- (c) if not, the reasons therefor along with the time by which NCLT and NCLAT are likely to become operational in the country?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) कारपोरेट कार्य मंत्री (श्री अरूण जॆटली)

(a) to (c): The provisions of the Companies Act, 2013 regarding constitution of NCLT and NCLAT had been challenged in the Supreme Court and the matter was decided by the Hon'ble Court by judgment dated 14th May, 2015. The process of setting up of these bodies has been initiated and these are likely to become functional from the next financial year.
